

(J)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.494/2003

Wednesday, this the 7th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri S.B.Gupta,  
s/o Late Shri Mangal Sen Gupta  
r/o 11 P Colony Qtr. No.G-70  
Mohkam Pur, Dehradun, Uttranchal

..Applicant

(By Advocate: Shri A.K.Mishra)

Versus

1. The Director General  
CSIR, Rafi Marg,  
New Delhi
2. The Director  
Indian Institute of Petroleum  
Mohkampur, Dehradun  
Uttranchal

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

This Tribunal had directed consideration of the representation of the applicant. In pursuance thereto, on 27.6.2002, the Indian Institute of Petroleum, Dehradun has passed the following orders:-

"With reference to your representation dated 21.2.2002 regarding assessment to the next higher grade Gr.II (2) with effect from 01.02.81, you are hereby informed that after careful consideration of all relevant records available in the office it has come up that you have availed all the chance of assessment under NRAS. Further, after the introduction of MANAS w.e.f. 01.04.88 you have also been given one additional chance without percentage restriction with effect from 01.04.88 under NRAS. Your result was kept under sealed cover as a vigilance case was pending/contemplated against you. After clearance of vigilance case, your sealed cover was opened on 24.07.2001 and you were not recommended for promotion by the Assessment Committee.



(2)



Now, you are suppose to be assessed after remaining for one year at the maximum of the scale which becomes due on 01.03.98 as per the provisions contained in MANAS."

2. In the last paragraph of the order quoted above, it has been mentioned that the applicant is supposed to be assessed after remaining for one year at the maximum of the scale which becomes due on 1.3.1998. It appears that the said re-assessment had not been effected.

3. At this stage, therefore, we dispose of the present OA directing the respondents that in terms of the Office Memorandum dated 27.6.2002, referred to above, the assessment should be effected as per the provisions contained in MANAS preferably within four months of the receipt of a certified copy of the present order.

4. With these directions, OA is disposed of.

( Govindan S. Tampi )  
Member (A)  
/ sunil /



( V.S. Aggarwal )  
Chairman